

**National Company Law Tribunal**

**Allahabad Bench**

CP NO. 224/ALD/2017

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

**NAME OF THE COMPANY:** *Thakurji Lal & ors. vs. Perism Industrial complex Ltd.*  
**SECTION OF THE COMPANIES ACT/ I & B CODE:** *71(10) of the Companies Act of 2013*

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	<i>Rahul Chaudhary</i>	<i>Adv.</i>	<i>Pet.</i>	<i>Rahul</i>
2.				

**CP.No.224/ALD/2017**

Sh. Rahul Chaudhary, Advocate for the applicants. The present case is filed as a fresh case. The registry is directed to make scrutiny of the same and to submit its report. Meanwhile, the petitioner is further directed to issue a formal notice on behalf of this Tribunal to the respondent company for filing its reply and to serve a copy of the petition. Further, a spare copy of the present petition may be served to the Standing Counsel of the respondent company in other connected matters.

The matter to be listed on 16<sup>th</sup> February, 2018.

**Dated:17.01.2018**

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

**H.P. Chaturvedi,  
Member (Judicial)**